## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 140/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

Name of the Company:

Bell Finvest (India) Ltd.

V/s.

Laser Care India Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

Mahendra P. Parmar Advocate

Applicant/ Financial Creditor

## **ORDER**

Learned Advocate Mr. Mahendra Parmar present for Financial Creditor/ Petitioner. None present for Respondent.

Proof of service of copy of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 09.11.2017 for objections of Respondent and for hearing before admission.

MANORAMA KUMARI

MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 26th day of October, 2017.